

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH,

JAIPUR

Dated of order: 14.08.2003

OA No.127/2003

Pankaj Kumar Rathore s/o Shri Hukam Singh r/o Plot No.260-A/30, Pratap Nagar, Mayo Link Road, Ajmer (presently working on the post of Diesel Assistant as such posted as Loco Running Shed, Ajmer).

.. Applicant

VERSUS

1. Union of India through General Manager, North-West Railway, Power House Road, Bani Park, Jaipur.
2. The Divisional Railway Manager, North West Railway, Ajmer Division, Ajmer.

.. Respondents

Mr. P.P.Mathur, counsel for the applicant.

Mr. V.S.Gurjar, counsel for the respondents

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDICIAL)

O R D E R (ORAL)

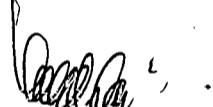
The applicant has filed this application thereby praying for the following reliefs:-

- "i) respondents may be directed to promote the applicant on the post of shunter at Ajmer.
- ii) if any order of posting the applicant on the post of shunter is issued posting him at some other place than Ajmer may also be quashed and set aside.
- iii) Any other appropriate order or direction which the Hon'ble Court thinks just and proper in the facts and circumstances of the case and which is in favour of the applicant may kindly also be

passed."

2. In response to the notices issued to the respondents by this Tribunal, the respondents have filed detailed reply thereby opposing this application. When the matter was listed before this Tribunal today, the learned counsel for the applicant has brought to the notice of the Tribunal a letter dated 25.7.2003 whereby the applicant has been allowed to work as Shunter at Ajmer. Let this letter be taken on record.

3. In view of this subsequent development, the learned counsel for the applicant submits that his grievance does not survive now. As such the application has become infructuous and accordingly dismissed as ^{having} ~~become~~ ^{having} infructuous.


(M.L.CHAUHAN)

Member (Judicial)